

GOVERNMENT OF INDIA
MINISTRY OF PETROLEUM AND NATURAL GAS
RAJYA SABHA
UNSTARRED QUESTION NO- 139
ANSWERED ON 03/02/2025

PETROL AND PETROLEUM PRODUCTS UNDER GST

139. SHRI C. VE. SHANMUGAM:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Government has any proposal to bring petrol and petroleum products under GST;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Ministry of Finance had received any proposal for bringing petrol and other petroleum products under GST during the last five years;
- (d) if so, the details thereof;
- (e) whether the Government had studied the impacts of bringing petrol and petroleum products under GST? and
- (f) if so the details thereof;

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS
(SHRI SURESH GOPI)**

(a) to (b) Article 279 A (5) of the Constitution prescribes that the Goods and Services Tax Council shall recommend the date with effect from which the goods and services tax would be levied on petroleum crude, high speed diesel, motor spirit (commonly known as petrol), natural gas and aviation turbine fuel (ATF). As per the section 9(2) of the CGST Act, 2017, inclusion of these products in GST will require recommendation of the GST Council. So far, the GST Council, in which all States are represented, has not made any recommendation for inclusion of these goods under GST. Presently, LPG is covered in the GST regime.

(c) to (d) The GST Council in its 55th meeting held on 21st December 2024 had discussed to include ATF, one of the petroleum products, under the GST Regime. However, the said proposal was rejected by the Council.

(e) to (f) Since the above products are not covered in GST and also no recommendation has been made so far by the GST council, therefore, it would be pre-mature to assess the likely impact of prices on the consumers.
